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**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**


**IA 72 of 2018 in Co. Appeal No. 13/252(3)/NCLT/AHM/2017**

Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL**  
**Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 08.05.2018**

Name of the Company: Prafulkunverba Kiritsingh Gohil  
V/s.  
H K Dave Ltd.

Section of the Companies Act: Condonation of Delay

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	MINI M. NAIR	Advocate	Applicant.	
2.	MIHIR J THAKORE	So. Adv.	Applicant.	

**ORDER**

Senior Advocate Mr. Mihir Thakore along with Advocate Ms. Mini Nair are present for the Applicant. None present for the Respondent in IA 72/2018.

Heard the arguments of learned Counsel for the Applicant.

The order is reserved.



**MANORAMA KUMARI  
MEMBER JUDICIAL**

Dated this the 8th day of May, 2018.



**HARIHAR PRAKASH CHATURVEDI  
MEMBER JUDICIAL**